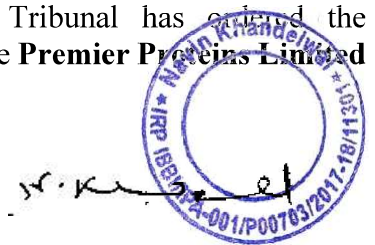


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PREMIER PROTEINS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Premier Proteins Limited
2.	Date of incorporation of corporate debtor	27-03-1986
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15141MP1986PLC003345
5.	Address of the registered office and principal office (if any) of corporate debtor	45/47-A Industrial Area No.1 A.B.Road, Dewas, Madhya Pradesh, India, 455001
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 28-08-2025 (Order uploaded at NCLT website on 01-09-2025)
7.	Estimated date of closure of insolvency resolution process	28-02-2026 (180 Days from the date of receipt of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Navin Khandelwal Registration No.: IBBI/IPA-001/IP-P00703/2017-2018/11301
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 206, Navneet Plaza, Old Palasia, Indore 452018. E-mail: navink25@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 206, Navneet Plaza, Old Palasia, Indore 452018. E-mail: ibc.proteins@gmail.com
11.	Last date for submission of claims	15-09-2025 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditor u/s 21(6A)(b) of IBC 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: As per Point 10. (b) Not Applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Premier Proteins Limited** on 28-08-2025 (order uploaded at NCLT website on 01-09-2025)


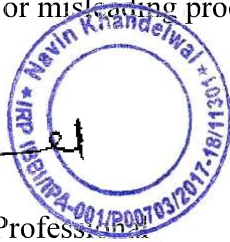


The creditors of Premier Proteins Limited, are hereby called upon to submit their claims with proof on or before 15-09-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Navin Khandelwal
Interim Resolution Professional
IBBI/IPA-001/IP-P00703/2017-2018/11301
AFA valid till 31.12.2025
Date: 03-09-2025
Place: Indore

4 Brands & Companies

SUITS & SAYINGS

ET's roundup of the wackiest whispers in corporate corridors

Prayers on Hold

Talking about the elephant in the room - that's what Indian exporters stung by US tariffs were doing at the Ganesh pujas organised by top ministers in New Delhi. The ask - a bailout package. These invited guests simply wanted to make the most of the festive with the decision makers, and with all the uncertainty, it just could not wait until India and the US finalised a bilateral trade agreement.

Empty Boast

This self-styled high-end managed workspace firm has been struggling to crack the NCR market. So much so they had to surrender 90% of the space they had rented in a posh building in the national capital. The punch to the gut is that they reportedly spent more dough at the launch of this space than what they have been getting as the monthly rent. Worse still, it ain't like other locations are faring any better.

In a Nutshell

Privy to the whispers in power corridors or juicy tips on India Inc? Do share with us at tsuits.sayings@timesofindia.com

AISATS First to Get DGCA Safety Clearance

MUMBAI Air India SATS Airport Services (AISATS) has become the first ground handling company in India to receive the Directorate General of Civil Aviation's (DGCA) newly mandated Safety Clearance. The certification, issued under Civil Aviation Requirements (CAR), aligns India's ground handling standards with International Civil Aviation Organization (ICAO) norms, making India only the second country to formally regulate this segment. The DGCA's new rules require ground handlers to demonstrate Safety Management Systems, appoint accountable and safety managers, conduct recurrent staff training, and ensure infrastructure readiness. AISATS was awarded Safety Clearance Certificate No. GHPSP/001 after detailed documentation reviews and inspections across its stations. -Our bureau

Maruti Suzuki Sees 6% Drop in Aug Production

NEW DELHI Maruti Suzuki India's production declined 6% year-on-year in August as the company adjusted vehicle rollout to market demand, as per a regulatory filing. The country's largest carmaker rolled out 1,58,202 units from its production sites across the country last month, as compared with 1,68,953 units in August 2024.

ACCEPTS PRICING PROPOSED FOR SATELLITE SPECTRUM

DoT Rejects Trai Plan to Charge 'Paltry' ₹500 Urban Satcom Levy

Also junks Trai's idea of using Digital Bharat Nidhi to subsidise satellite terminals

Kiran Rathee

New Delhi: The telecom department has rejected the regulator's proposal that seeks to charge satcom companies an additional ₹500 annually per urban subscriber to help prioritise rural rollouts, officials aware of the details told ET.

The department has sought to understand the rationale behind the figures suggested by the industry regulator, although it has accepted the pricing proposed by Telecom Regulatory Authority of India (Trai) for satellite spectrum. The department has also rejected Trai's proposal of using Digital Bharat Nidhi (DBN), or erstwhile USO fund, to subsidise satellite terminals. "The DoT does not understand how a paltry ₹500 will prioritise the rural areas for the satellite operators," an official told ET, asking not to be named.

Sky is the Limit

DCC to review Trai proposals soon

Back reference will be sent to Trai after DCC meeting. Trai has proposed administrative allocation of satcom spectrum. ₹500 fixed charge on urban-rural distinction seen as hard to implement. Fee pegged at 4% of AGR, with no upfront payment.

The DoT will now send a back reference to the regulator and ask it to have a relook, officials added. "If the proposal of charging ₹500 as a fixed charge annually (₹4.66 per month) for urban satcom consumers is difficult to implement, verify and audit," said a second official. Further, the official added that the DoT doesn't understand the rationale how an additional ₹500 per year per urban subscriber will achieve the objective of providing connectivity in rural areas. Trai has proposed administrative allocation of satcom spectrum for a fee pegged at 4% of adjusted gross revenue (AGR), with no upfront payment. Satcom companies offering services in urban areas would have to shell out an additional ₹500 per subscriber annually, but nothing for rural users. The regulator has said that the additional amount for urban areas would incentivise the satcom firms to offer services in rural areas. PRICING REVIEW The DoT, however, believes that the



fixed charge of ₹500 for urban areas as needs to be reexamined based on the overall expected pricing of satcom services for desired results.

The Digital Communications Commission (DCC), which is the highest decision-making body of DoT, is set to take up the Trai proposals on satcom soon. The reference back to the regulator on certain proposals will be sent after the DCC meeting.

On the regulator's proposal of using DBN to subsidise satellite terminals, the DoT feels there is limited space to sanction any new project. "Also, the DBN is already funding projects to connect the rural and remote areas, and its use should not allow any direct benefit transfer as proposed by Trai," one of the officials said.

The regulator had proposed to disburse subsidy from the DBN, either as a lump sum payment or in instalments, to fund satellite terminals that cost in the range of ₹20,000 to ₹50,000, in a bid to boost adoption. In terms of interference issues also, the DoT believes that all players should have to collaborate in future also and mere following the ITU regulations may not be enough.

HOME-MADE CONCOCTION Country has built scale to absorb bulk of output: Chairman India Has a Big Import Substitution Opportunity in Chemicals Sector: SRF

Mohit Bhalla

New Delhi: India's galloping economy, already the second biggest in Asia, offers a \$25-30 billion import substitution opportunity in the chemicals sector, Ashish Bharat Ram, SRF's chairman and managing director, told ET.

Such major investments into local capacity building were earlier unviable in a smaller and less diversified economy, but the current demand base supports the business case for local investments on these chemicals hitherto imported. "As a \$2-trillion economy, there are certain chemicals where it would not have made sense to put up capacity to compete with China. We would not be able to consume more than 20-30% of it," Bharat Ram said. "Today, as India has become a \$4-trillion economy, India can look to invest in these plants as an import substitution opportunity since we have now developed the scale to consume a majority of this output."



Even for basic end-products such as shampoos, soaps, etc., a significant portion of the chemical intermediates are imported from China. SHISH BHARAT RAM Chairman, SRF

"We believe that the import substitution opportunity could be in the \$25-30 billion range," he said. "This does not include the hydrocarbon value chain."

He said chemicals that are used in household consumption items could be produced locally.

"Even for basic end-products such as shampoos, soaps, etc., a significant portion of the chemical intermediates are imported from China," he said.

Bharat Ram is a descendant of Lala Shri Ram of Delhi Cloth and General Mills (DCM) fame.

WINDOW OF OPPORTUNITY SRF is working on the opportunity for import substitution, Bharat Ram hinted.

"Over the next 3-5 years, a lot of investments of ours will come in that arena," he said. SRF has changed its business mix over the past two decades. While it was known mainly as a technical textiles manufacturer supplying tyre cord that has now forayed in a big way into chemicals.

"Technical textile used to be 70% of revenue in 2005 but now contributes 15-18% share of the business," said Bharat Ram. "Specialty chemicals is now the company's largest and most profitable business," he said. SRF supplies active ingredients and intermediates to global protection chemical companies such as Syngenta, Bayer Crop Sciences and BASF. Its revenues are in the \$1.7 billion range. It is the dominant supplier of refrigerant gases in the domestic market for the room air conditioner segment.

The company's other key plan is its new tie-up with Chemours, a spinoff from chemicals major DuPont.

"We have announced a tie-up with Chemours. They are the gold standard in fluoropolymers. It's probably the most versatile and stable polymer that exists. In a lot of high tech applications and sensitive applications fluoropolymers are used such as in the semiconductor industry and batteries," he said.

Alphabet Ramps Up Pixel Phone Production in India

Move part of strategy to de-risk production in the tariff regime

Writankar Mukherjee

Kolkata: Alphabet is expanding production of Google Pixel smartphones in India, including the latest flagship Pixel 10 Series, besides starting production of other models. The move is aimed at derisking manufacturing under US president Donald Trump's tariff regime, said two senior industry executives. The US technology giant is in advanced talks for the latest model and export handset assembly with its two existing vendors in India - Foxconn and Dixon Technologies - and newer potential suppliers such as Micromax-owned Bhagwati Pro-

ducts, they said. These vendors currently assemble the Pixel 9a model, with Alphabet likely to phase out production of older models. Alphabet did not respond to an email query.

"The initial launch lot of Pixel 10 Series has been imported from Taiwan. However, company officials have had meetings with their production partners in India and also newer potential partners to expand production, including the new model and exports," said an executive aware of the plans. The company started selling Pixel 10 Series late August. He said older models like Pixel 9 were also imported from Taiwan recently as there is no local production. At its peak, the vendors in India produced 70,000-80,000 Pixel handsets per month. The Pixel smartphones are positioned in the premium segment.

A second executive said Alphabet is looking to start exports from India. "While they have not yet indicated which markets will be catered to from India, if Apple is exporting to the US from India in such a big way, it is quite possible some of Alphabet's Pixel exports will be for the US as well," he said.

The company is also pushing sales in India, having appointed 18 distributors, selling through large-format retail stores such as Reliance Digital, Croma, Sangheeta Mobiles, and Pivika, among others. There are over 2,000 multi-brand small stores selling these handsets, including in smaller towns. It has been a year since Alphabet started producing the Google Pixel smartphones in India as local production reduced the duty impact, making these handsets competitive with Apple's iPhone and Samsung's premium Galaxy models. India levies 16.5% import duties on smartphones.



Log In

Talks ongoing with Foxconn, Dixon, and Bhagwati Products. Local production reduces import duty impact. Vietnam is largest Pixel production base. Smartphones exported to US from India under Section 232, zero duty.

Applied Materials Signs Office Lease Deal in B'loru

Sobia Khan

Bengaluru: In a major boost to Bengaluru's commercial real estate market, Applied Materials India, the local arm of the California-headquartered semiconductor equipment major, has signed a fresh lease for over 8 lakh sq ft at the International Tech Park Bengaluru (ITPB). According to a registered lease document shared by Propstack, the agreement covers the ITPB Endeavour (ITEB) tower, spanning G + 15 floors with a chargeable area of over 8 lakh sq ft. The lease starts on April 1, 2025, and runs for 10 years. The tenant will pay a monthly rent of ₹74 per sq ft, taking its to-

tal rental outgo to nearly ₹855 crore over the term. The contract includes a 15% escalation every three years and a deposit of ₹35.8 crore. Applied Materials also holds a hard option to lease up to 2 lakh sq ft in Tower 8, which is scheduled for completion by October 2027, the document mentioned. Applied Materials did not respond to ET's queries on the lease till press time Tuesday. While the real estate investments align with the firm's plan to expand its engineering infrastructure, Applied Materials India has announced plans to establish a new semiconductor R&D facility in Bengaluru, dubbed the Innovation Center for Semiconductor Manufacturing (ICSM).

Nehru's First Official Residence Sold for ₹1.1 k cr

The Lutyens' Delhi property bought by a top businessman in local beverage sector

Faizan Halder

New Delhi: The first official residence of late Prime Minister Jawaharlal Nehru - on 17 York Road (now Motilal Nehru Marg) in the Lutyens' Banglowe Marg (LBZ) - is likely to see a new owner soon, in the costliest residential property deal in the country, said two people with knowledge of the matter. While the owners were asking for ₹1,400 crore for the 14,973 square-metre property, a businessman with a strong presence in the domestic beverage industry has closed the deal for about ₹1,100 crore, they said. A leading law firm has issued a public notice as the final step in the process of due diligence. "Our client is desirous of acquiring residential property situated at Plot No. 5, Block No. 14, 17, Motilal Nehru Marg (formerly York Road), New Delhi - advertisement. Any person claiming any right or title with respect to the said property may inform us in writing with documentary proof within 7 days, failing which it shall be presumed that no adverse family from Rajasthan. "Given its prime location, VIP status and huge area, it is among the most sought-after assets, but due to the pricing, only a few billionaires can buy it. The due diligence was going on for a year and is believed to have reached its conclusion," said one of the persons, who did not wish to be identified.

PRIME LOCATION

The total land area of the property is around 3.7 acres, of which about 24,000 sq ft is developed. measuring 14,973.383 sq mtrs - and for the same, we are investigating the title of the current owners of the said property. Raj Kumari Kackkar and Bina Rani belong to an erstwhile royal

POST DREAM11 EXIT

Dream11 ended its association after govt's ban on money-based gaming

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TENDER NOTICE giz

Tender for creation of an interactive digital GSDP experience, RFQ No. 83497289

GIZ India invites bids from interested agencies for creation of an interactive digital GSDP experience RFQ No. 83497289. Interested bidders are requested to visit the links given below and download the complete tender package including detailed terms of reference, eligibility & assessment criteria, bidding conditions and submit the proposal & documents accordingly. https://www.dgmarket.com/tender/97968164 https://www2.dgmarket.com/Notice/97968164

The bid must be submitted in digital format electronically on the specific email id and in the prescribed format to GIZ GmbH as specified in tender document. The bid must reach us on or before Wednesday, 24th September 2025.

GIZ reserves the right to cancel/modify this call for tender and/or reject an offer including a technical and financial proposal, without assigning any reasons. Readers are recommended to make appropriate enquires and seek appropriate advice before sending money, incurring any expenses, acting on medical recommendations or entering into any commitment in relation to any advertisement published in this publication. The Times of India Group does not vouch for any claims made by the Advertisers of the products and services. The Printer, Publisher, Editor, and the owners of The Times of India Group publications shall not be held liable for any consequences, in the event such claims are not honoured by the Advertisers.

Medical Device Manufacturers Allowed to Give Free Samples

Teena Thacker

New Delhi: Manufacturers of medical devices are permitted to provide free evaluation samples to the doctors to acquire hands-on experience in using the product, provided those samples are valued on a per unit basis and its value should be the price charged to the stockist or immediate customer on per unit basis for the same make, brand, product variant and value of the medical device, as part of the uniform code for marketing practices.

However, in case the company has purchased the samples from another supplier, the purchase price should be used for determining the monetary value of free evaluation samples. The price of such free samples should be recorded as the average price charged to the stockist or immediate customer, or the average price paid for the purchase of the same make, brand, product variant and value on an annual basis. The Department of Pharmaceuticals (DoP) simplified the reporting to arrive at the value of free evaluation samples distributed to healthcare professionals, a year after it notified the Uniform Marketing Code to be adopted by the medical devices industry. The DoP has also made it

mandatory for the Chief Executive Officer (CEO) of the company to be responsible for adherence to the code. "Disclosure of marketing expenditure shall be submitted by the executive head of the company within two months of the end of every financial year or be uploaded on the website of the association of which the company is a member," the circular said. ET has seen a copy of the circular dated September 1.

The companies will have to provide the information to the associations they are associated with that will put up the information and share it with the DoP. The DoP has also asked the industry associations to provide the data and have a system in place to ensure that data disclosed by their members are stored securely and is adequately protected.

"Such data shall be retained for a minimum period of five years, or for such longer period as may be necessary for the purpose of facilitating inquiry into or decision on any complaint made or proceeding instituted before the Ethics Committee for Marketing Practices in Medical Devices, the apex committee for marketing practices in medical devices or any court or other authority or as such committee, court or authority may direct for such purpose."

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF PREMIER PROTEINS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Premier Proteins Limited
2. Date of incorporation of corporate debtor	27/03/1986
3. Authority under which corporate debtor is incorporated / registered	ROC/Govt.
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15144MP1986PLC000345
5. Address of the registered office and principal office (if any) of corporate debtor	45/47 A Industrial Area No.1 ABRoad, Dewas, Madhya Pradesh, India, 485001
6. Insolvency commencement date in respect of corporate debtor	Date of order: 28-08-2025 (Order uploaded at NCLT website on 01-09-2025)
7. Estimated date of closure of insolvency resolution process	29/02/2026 (180 Days from the date of receipt of order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Navin Khandvelal Registration No: 183/PA-001/PP-00703/2017-2018/13301
9. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 206, Narelnest Plaza, Old Passaic, India 450018. Email: navin.25@ehs.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 206, Narelnest Plaza, Old Passaic, India 450018. Email: bh.premier@nclt.com
11. Last date for submission of claims	15-09-2025 (14 days from the date of order received by RP)
12. Classes of creditors, if any, under clause (b) of subsection (8A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditor w/o 21(8A)(b) of IBC 2016
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Class names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) WebLink: https://bhgiprva.in/home/downloads (b) Physical Address: As per Part 10. (c) Not Applicable as per information available

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Premier Proteins Limited on 28-08-2025 (order uploaded at NCLT website on 01-09-2025). The creditors of Premier Proteins Limited are hereby called upon to submit their claims with proof on or before 15-09-2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form C. Submission of false or misleading proofs of claim shall attract penalties. Date: 03-09-2025 Mr. Navin Khandvelal Insolvency Resolution Professional IBB/PA-001/PP-00703/2017-2018/13301 NCLT website: 01.09.2025

